

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

(THIS THE 22ND DAY OF OCTOBER 2009)

PRESENT

HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J
HON'BLE MR. S. N. SHUKLA, MEMBER-A

CIVIL CONTEMPT APPLICATION NO. 120 OF 2008
IN
ORIGINAL APPLICATION NO. 1030 OF 2005.

(U/S 19, Administrative Tribunal Act, 1985)

J.N Tiwari, aged about 66 years, son of late G.P Tiwari,
Retd., Station Superintendent Etawah R/o C/o Shri C.B
Dixit, 786, Alkapuri, Etawah.

.....Applicant

By Advocate: Shri Sudama Ram

Versus

1. Shri Deepak Dave, Divisional Railway Manager,
North Central Railway, DRM's Office, Allahabad.
2. Shri Mudit Chandra, Sr. Divisional Personnel
Officer, N.C. Railway, Allahabad.

.....Respondents

By Advocate: Shri S.K. Rai

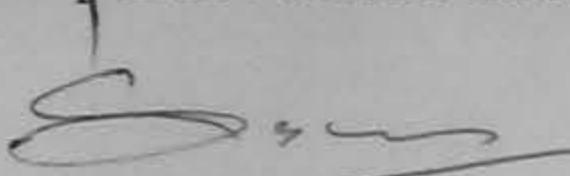
O R D E R

(Delivered by : Justice A.K. Yog, Member -Judicial)

Case called out, Shri S.K. Rai, Advocate appeared
on behalf of the respondents and stated that order of the
Tribunal in question has been complied with. He refers to
para 6 of the counter affidavit and pointed out that
averments made in para 6 (referred to above) have not
been denied or disputed by the applicant.

2. Learned counsel for the Applicant is not present. It indicates that the applicant is not interested in prosecuting the contempt now.

3. Contempt Petition dismissed. Notices issued to the opposite parties stand discharged.



Member (A)



Member (J)

Manish/-